

Central Administrative Tribunal  
Principal Bench: New Delhi

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C.P. No. 376/2002 In  
O.A. No. 1610/2001

This the 11th day of October, 2002

Hon'ble Smt. Lakshmi Swaminathan, Vice-Chairman (J)  
Hon'ble Shri V.K. Majotra, Member (A)

1. Smt. M.B. Sahoo  
140/S-I, Pushp Vihar, New Delhi.
2. K.K. Satija  
D-93, Mansarovar Garden,  
New Delhi.
3. Tarun Kumar  
776/Pocket D, Dilshad Garden,  
New Delhi.
4. V. Ramaswamy  
868, Delhi Admn. Flats,  
Gulabi Bagh, Delhi
5. R.C. Kesarwani  
964, Delhi Admn. Flats  
Gulabi Bagh, Delhi
6. J.S. Bhatia  
C-17, Sudarshan Park,  
New Delhi.
7. Dharam Pal  
3719, Gali No.3  
Dharampura, Gandhi Nagar,  
New Delhi
8. Radhe Shyam Samaria  
16/399-E, Bapa Nagar,  
PS Road, Karol Bagh,  
New Delhi.
9. Miss Promila Madan,  
A-306, Sector 19, Noida
10. Sabir Ali  
2/3, Sadiq Nagar, Meerut City.

-Petitioners

(By Advocate: Shri Deepak Verma)

Versus

Union of India/Govt. of NCT Delhi  
through

1. Shri Satish Chandra  
Secretary (Planning)  
Govt. of NCT of Delhi  
Delhi Sachivalaya, Playewrs Building,  
I.P. Estate, New Delhi-2.
2. Shri C.S. Rao

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Secretary  
Department of Expenditure, North Block  
Ministry of Finance, New Delhi.

3. Shri P.K. Jalali  
Joint Secretary (UT)  
Ministry of Home Affairs  
North Block, New Delhi.

-Respondents/  
Contemnors

(By Advocate: Shri R.V. Sinha, for  
R-2&3)

ORDER (Oral)

Hon'ble Smt. Lakshmi Swaminathan, Vice-Chairman (J)

Shri R.V. Sinha, learned counsel for respondents has drawn our attention to the order dated 18.9.2002 of the Hon'ble Delhi High Court in this case wherein the operation of the Tribunal's order which is the subject matter of CP-376/2002 has been stayed.

2. In the above circumstances, CP-376/2002 is dismissed. Notices to the alleged contemnors are discharged.

V.K. Majotra  
(V.K. Majotra)  
Member (A)

Lakshmi  
(Smt. Lakshmi Swaminathan)  
Vice-Chairman (J)

cc.